

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 273/TT/2020**

Date: 29.4.2021

To,  
Shri S.S. Raju,  
Chief General Manager,  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for Asset 1\*100 MVA, 220/132 kV ICT-III at Sitarganj Sub-station (100 MVA ICT shifted from Raebareli) under “Augmentation of Transformation Capacity at Raebareli & Sitarganj 220/132 kV Sub-stations”.

**Sir,**

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 14.5.2021.

- a) Submit Excel Format of Forms – 4C, 5, 5A, 5B, 12A, 13, 14 and 15
- b) Submit Form 10B for decapitalised asset.
- c) Justifications for Additional Capital Expenditure (ACE) claimed during 2019–24 period along with details of balance and retention payments claimed as ACE during 2019-24 period as per Para 8.1 in the instant petition. Justification may also be given whether ACE claimed within the cut-off date is within the original scope of work.?
- d) Submit Chronological events leading to time over-run along with detailed justifications.
- e) Whether the entire scope of work under “Augmentation of Transformation Capacity at Raebareli & Sitarganj 220/132 kV Sub-stations” is complete and the same is covered in the present petition. Details/status of other assets, if any, may also be provided which are covered in the transmission

system/project.

- f) Clarify the status of downstream system of the asset covered under in the instant petition.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
**(Rajendra Kumar Tewari)**  
**Bench Officer**